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O.A.No.163/1999

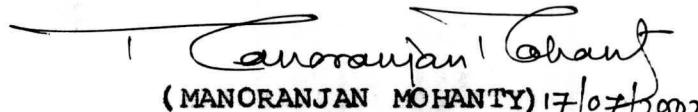
ORDER DATED 17-7-2002.

The Applicant was engaged for sometime, under the Respondents, on casual basis. In the present Original Application he has raised a grievance that he has not been given any further engagement. In the counter, it has been disclosed that although the applicant was engaged casually for sometime to do certain project work, he left the job voluntarily. It is the further case of the Respondents that the project work having come to an end, no further fresh casual engagements are being given.

No right of the applicant, has been pointed out, to have been affected by not giving him fresh casual engagement. Applicant has no right to be engaged casually under the Respondents. Therefore, this Original Application is devoid of any merit.

Advocate for the Applicant states that he will approach the Respondents, by giving them a representation in writing, seeking casual engagement. Applicant may do so as suggested by the Advocate for the Applicant and I am, sure if casual work will be available at the disposal of the Respondents, they will give definitely due consideration to the case of the Applicant, provided the applicant is rightly available to do the job.

With the above observations and directions, this OA is disposed of. No costs.


(MANORANJAN MOHANTY) 17/07/2002
MEMBER (JUDICIAL)